

(ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year ended 30th September, 1977 along with the Audited Accounts and the comments of the Comptroller and the Auditor General thereon. [Placed in Library. See No. LT-2526/78].

(3) A Copy of Notification No. S.O. 410 (E) (Hindi and English versions) published in Gazette of India dated the 26th June, 1978 regarding the continuance of control over the management of Messrs Andhra Scientific Company Limited, Machilipatnam, Andhra Pradesh, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library See No. LT-2527/78].

REVIEW AND ANNUAL REPORT OF COTTON CORPORATION OF INDIA LTD., BOMBAY FOR THE YEAR ENDED ON 31.8.77 WITH STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI) : I beg to lay on the Table :—

(1) A Copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year ended 31st August, 1977.

(ii) A Annual Report of the Cotton Corporation India Limited, Bombay, for the year ended 31st August, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing for reasons for delay in laying the above papers. [Placed in Library See No. LT-2528/78].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(1) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1978 published in Notification No G.S.R. 349(E) in Gazette of India dated the 1st July, 1978.

(2) The Indian Police Service (Pay) Seventh Amendment Rules, 1978 published in Notification No G.S.R. 350 (E) in Gazette of India dated the 1st July, 1978.

(3) The Indian Police (Special Allowance) (Amendment) Rules, 1978 published in Notification No. G.S.R. 372(E) in Gazette of India dated the 14th July, 1978.

(4) The All India Service (Leave) Third Amendment Rules, 1978, published in Notification No. G.S.R. 894 in Gazette of India dated the 15th July, 1978.

(5) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1978 published in Notification No. G.S.R. 918 in Gazette of India dated the 22nd July, 1978.

(6) The Indian Administrative Service (Appointment by Selection) Amendment Regulations, 1978 published in Notification No. G.S.R. 919 in Gazette of India dated the 22nd July, 1978.

(7) The Indian Administrative Service (Probation) Amendment Rules, 1978 published in Notification No. G.S.R. 920 in Gazette of India dated the 22nd July, 1978. [Placed in Library. See No. LT-2529/78].

NOTIFICATION RE: WITHDRAWAL OF CONCESSION IN RATES CUSTOMS DUTY ON STAINLESS STEEL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of Notification No. G.S.R. 927 (Hindi and English versions) published in Gazette of India dated the 22nd July, 1978. together with an explanatory memorandum regarding withdrawal of concessional rates of Customs duty available to stainless steel of certain sizes under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2530/78].